

F.No. 44(8)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhavan, New Delhi,
Dated 09.6.2015

To,
Shri Mukesh Agarwal,
G-3m Sangam Residency,
Plot No. 9-10, Gangaram Ki Dhani,
Vaishali Nagar, Jaipur (Raj.) -302021

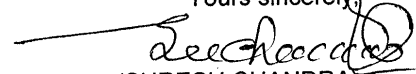
Sub.: Appeal under section 19(1) of RTI Act, 2005-reg.

Sir,
Please refer to your appeal dated 23.4.2015 which has been received in this office 28.4.2015 regarding furnishing of information sought under RTI Act, 2005.

2. Your appeal has been examined and it is found that the point-wise information given by the CPIO vide his letter dated 19.5.2015 is already sent to you (copy enclosed). Hence, the information given by the CPIO was on delay which was not unintentional. The engagement of Law Officers/Counsels on behalf of Union of India/departments are available on Law Ministry website www.lawmin.nic.in.

3. If you are not agree to the information you may file appeal before 2nd Appellate Authority CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Kama Place, New Delhi-66 within the time period as prescribed under the provision of RTI Act, 2005.

Yours sincerely,


(SURESH CHANDRA)
1ST Appellate Authority
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

2-10/7/15
M.S. Lalit

Copy to :

1. CPIO, Sh. R K Srivastava, Department of Legal Affairs, (Judicial Section).
2. RTI Cell, Ministry of Law & Justice, Department of Legal Affairs.
3. NIC.

By Speed Post

F.No.44(8)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi
Dated 19.5.2015

To

Shri Mukesh Agarwal,
G-3, Sangam Residency,
Plot No.9-10, Gangaram Ki Dhani,
Vaishali Nagar,
Jaipur-302021.
(Rajasthan)

Subject: - Information under RTI Act, 2005.

Sir,

I am to refer to your RTI application dated 16.03.2015 (received on 01.04.2015) on the subject mentioned above and to provide following information:-

- 1&2. Attested copies of the Law Officers (Conditions of Service) Rules, 1987 and its amendments are enclosed.)
3. No, such information is available.
2. There is some inadvertent delay in furnishing the information which is unintentional and the same is regretted.
3. Shri Suresh Chandra, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 419, 'A' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 23387806, is the Ist Appellate Authority. The period of limitation for filing the Ist Appeal is 30 days.

Yours faithfully,

R.K. Srivastava

(R.K. SRIVASTAVA)

Central Public Information Officer
Tel.23387543

*Issued
21/5/15*